

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2552/98

(2)

New Delhi, this the 24th day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P.BISWAS, MEMBER (A)

In the matter of:

Manik Chand
S/o Shri Moti Lal
R/o B-33A, DDA Flats
E Block, Slum Quarter
Madipur,
New Delhi. Applicant
(By Advocate: Sh. A.K.Trivedi)

Vs.

1. Union of India through
The General Manager,
Northern Railway Hqs,
Baroda House,
New Delhi.
2. The Divisional Railway Manager
Northern Railway,
Jodhpur. Respondents

O R D E R (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)

1. Heard counsel for the applicant.
2. The OA appears to be premature, in that, the life of the panel has already been extended by the General Manager, Northern Railways till 10.1.99. The applicant would be well-advised to approach the DRM, Jodhpur before the expiry of the aforesaid period and we are confident that, if he does so, the DRM Jodhpur Bench will pass the appropriate order. We, however, give liberty to the applicant to file a fresh OA, if he is not given the order of appointment on or before the 10.1.99.

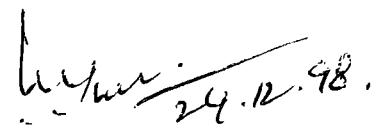
24.12.98

[2]
3. Let a copy of this order be given to Mr.
Trivedi today itself. 3

4. The OA is disposed of in terms of the above
order.


(S.P. BISWAS)
Member (A)

'sd'


(T.N. BHAT)
Member (J)

24.12.98.